

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 08/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/127/2016  
NAME OF THE PETITIONER(S) : R. Jeyapaal  
NAME OF THE RESPONDENT(S) : M/s Arjuna Engineering Private Limited & 2 others  
UNDER SECTION : 397/398 402 and 406

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

P. Anularasu

Advocate  
for Respondent  
1-3,

S. SATHYANARAYANAN

Park Chang Heui

Advocate  
for Petitioner

**ORDER**

Counsel representing both the parties present. Counsel for Petitioner made final submissions and stated that he will file written submissions along with supporting case laws. Counsel for respondent prayed time for filing reply. At request, time extended. Petitioner's counsel is directed to supply the copy of written submissions to other side before next date of hearing. Representative of R1 company present in person. Counsel for petitioner raised an apprehension that meanwhile, the respondent may dispose of the cars of R1 company. In view of that, R1 company is restrained from selling the cars of R1 company. Put up on 22.03.2017 at 10.30 A.M.

CH.MOHD SHARIEF TARIQ  
MEMBER (JUDICIAL)

ANANTHA PADMANABHA SWAMY  
MEMBER (JUDICIAL)